

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 661 of 2020

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Pankaj Kumar Tantubai. ....Petitioner

Versus

1. The State of Jharkhand.

2. Sunita @ Sonia Tantubai. ....Opposite Parties

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**Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

For the Petitioner : Miss. Shruti Shreshtha, Advocate  
For the State : Mr. Azeemuddin, A.P.P.  
For the O.P. No. 2 : None

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04/24-06-2020 Heard Mrs. Shruti Shreshtha, learned counsel for the petitioner and Mr. Azeemuddin, learned A.P.P. Although notice has been served upon the O.P No. 2 but none appears on her behalf.

The petitioner apprehends his arrest in connection with P.C. Case No. 76 of 2016.

The marriage of the complainant was solemnized with the petitioner on 7.3.2014. It has been alleged that there was a demand of Rs.1,00,000/- and on account of non-fulfillment of which she was subjected to torture. It has further been alleged that petitioner had an illicit relationship with the wife of Arun Kumar Mahto. On raising objection, she was ousted from her matrimonial house by the petitioner and the said woman who was kept in the house of the petitioner as his wife.

The complaint petition is replete with specific allegation levelled against the petitioner of committing torture upon the complainant both physically and mentally by keeping another woman in his house as his wife. In such circumstances, therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application stands rejected.

(Rongon Mukhopadhyay,J)

Rakesh/-